

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.4456

TO BE ANSWERED ON FRIDAY THE 12TH AUGUST, 2016
SHRAVANA 21, 1938 (SAKA)

EXCISE/CUSTOM DUTIES ON PETROLEUM PRODUCTS

4456. SHRI P. KARUNAKARAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether excise and custom duties collection from the petroleum sector has increased over the last three years;
- (b) if so, the details thereof along with the annual break-up;
- (c) the reasons for variations in excise and customs duty collection from the petroleum sector;
- (d) whether the increase in the collection of duties for petrol and diesel has made any impact on the Government subsidy to oil companies; and
- (e) if so, the details thereof and the subsidy disbursed to oil companies during the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a), (b) & (c): The revenue collection from Cess on indigenously produced crude oil [levied and collected as a duty of excise under the Oil Industry (Development) Act, 1974] and Central Excise duties on major petroleum products in the last three financial years is as under:

All figures in Rs. Crore			
Goods	F.Y. 2013-14	F.Y. 2014-15	F.Y. 2015-16
Cess on crude oil	17,331	14,013	14,577
Petrol	22,424	30,826	53,413
Diesel	27,146	42,464	1,01,177
Petroleum Gases and other gaseous hydrocarbons	1,613	1,998	1,898

The Central Excise revenue collections from Petrol and Diesel have shown an increasing trend on account of, inter alia, increase in the rates of Basic Excise Duty (BED) since November, 2014.

The revenue from Customs duties on crude and major petroleum products in the last three financial years is as under:

All figures in Rs. Crore			
Goods	F.Y. 2013-14	F.Y. 2014-15	F.Y. 2015-16
Crude Oil	433	423	456
Refined Petroleum Oils	2,862	3,042	5,768
Other Mineral Fuels, Oils, Waxes	9,083	9,107	8,978

(d): The prices of Petrol and Diesel have been made market determined by the Government effective 26th June, 2010 and 19th October, 2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of Petrol and Diesel in line with their international prices and other market conditions and after deregulation no subsidy is being given on these products.

(e): The cash assistance provided by the Government to the Public Sector Oil Marketing Companies (OMCs) on account of subsidy/under-recovery incurred on sale of Diesel (upto 18.10.2014), PDS Kerosene and Domestic LPG since 2013-14 is as under:

All figures in Rs. Crore		
Financial Year	Total Under recovery/Subsidy	Government Share
2013-14	1,46,339	77,242
2014-15	76,308	31,302
2015-16	27,570	26,301
